

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

RAJYA SABHA
STARRED QUESTION NO. 193

ANSWERED ON 08.08.2024

REPRESENTATION OF MINORITIES AND WOMEN IN JUDICIARY

*193.SHRI DEREK O' BRIEN:

Will the Minister of *Law and Justice* be pleased to state:

- (a) the number of women Judges in the Supreme Court;
- (b) the number of women Judges in High Courts; and
- (c) the number of Judges from minority communities in the above Courts?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS;

(SHRI ARJUN RAM MEGHWAL)

(a) to (c): A statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (c) of Rajya Sabha Starred Question No. *193 due for answer on 08.08.2024 regarding “Representation of minorities and women in judiciary”

As on 02.08.2024, there are 03 women Judges working in the Supreme Court and 106 women Judges in various High Courts.

2. Appointment of Judges to the Supreme Court and High Courts is made under Articles 124, 217 and 224 of the Constitution of India, which do not provide for reservation for any caste or class of persons. Therefore, category-wise data pertaining to representation of SCs, STs, OBCs and minorities among the Judges of High Courts are not centrally maintained. However, since 2018, the recommendees for the post of High Court Judges are required to provide details regarding their social and religious background in the prescribed format (prepared in consultation with the Supreme Court). Hence, since 2018 the data on appointees to that extent is available, according to which 37 Judges belonging to the minority Communities were appointed in various High Courts since the year 2018.
